

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

3
CIRCUIT SITTING AT NAGPUR

O.A. NO: 745/91 199
T.A. NO: ---

DATE OF DECISION 18-9-1992

Emt. Pushpa Eknath Chute Petitioner

Mr. J.L. Bhoot Advocate for the Petitioners

Versus
Union of India and ors.

Respondent

Mr. Ramesh Darda Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Justice S.K.Dhaon, Vice-Chairman

The Hon'ble Mr. M.Y.Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

NO

mbm*

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(S.K.DHAON)

MD

VC

(4)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR

O.A.745/91

Smt. Pushpa Eknath Chute,
C/o. Laxmanrao Bhandarkar,
Opp. Octroi Naka No.10,
(Amravati Road), wadi,
Nagpur. .. Applicant

-versus-

1. Union of India
Department of Information &
Broadcasting,
New Delhi
through
Secretary.
2. The Director General,
Doordarshan,
New Delhi.
3. Director,
Doordarshan Kendra,
Near Dena Bank,
Dharampeth,
Nagpur. .. Respondents

Ceram: Hon'ble Shri Justice S.K. Dhaon,
Vice-Chairman.

Hon'ble Shri M.Y. Priolkar,
Member (A)

Appearances:

1. Mr. J.L. Bhoot
Advocate for the
Applicant.
2. Mr. Ramesh Darda
Counsel for the
Respondents.

ORAL JUDGMENT: Date: 18-9-1992
(Per S.K. Dhaon, Vice-Chairman)

The applicant desired a suitable appointment on compassionate grounds. She made a representation. On 2nd January, 1991 she was informed by the Director, Doordarshan Kendra, Nagpur that the necessary papers had been forwarded to the Director General and orders would be passed thereon. No orders have been passed so far. Hence this application.

✓ 2. Shri Darda ^{affers} represents on behalf of the respondents and he has been heard. In view of the order we are about to pass, it is not necessary to call for a reply.

3. We direct the Director General concerned to pass an order upon the representation made by the applicant as expeditiously as possible but not beyond a period of one month from the date of receipt of a certified copy of this order which will be transmitted to him by the applicant under Regd. Post AD.

4. With these directions the application is disposed of finally. There will be no order as to costs.


(M.Y. PRIOLKAR)
Member (A)


(S.K. DHAON)
Vice-Chairman

MD